

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 106
(IB)-257(PB)/2020

IN THE MATTER OF:

Jyoti Madhok

Vs.

Sepset Properties Pvt Ltd.

... Applicant/Petitioner

... Respondent

Order Under Section 7 of IBC, 2016

Order delivered on 31.01.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the Respondent

:

Mr. Abdhesh Chaudhary, Ms. Sakshi Arora
Mr. Arnav Sharma, Mr. Nishikant Singh
Advs.

ORDER

Hon'ble the Supreme Court having already granted stay against the proceeding, the parties are hereby directed to mention the matter as and when Hon'ble the Supreme Court modified the order earlier passed, until such time, the Registry is hereby directed not to list this matter.

-sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)